

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-75-2020****In****W. P. No.1102 of 2019****Sanjay Rane** **Petitioner****V e r s u s****Gunbarao Rane (Dec.) & 3 others** **Respondents.**

Mr. Nigel Da Costa Frias, Advocate for the Petitioner.

Mr. A. D. Bhole, Advocate for the Respondents nos.2, 3 & 4.

CORAM: DAMA SESHADRI NAIDU, J.**DATE: 23rd JULY 2020.****ORDER:**

The petitioner's counsel sought the Court's leave to withdraw the Writ Petition. According to him, the petitioner in this Writ petition challenged an interlocutory order. But before this Court could take up the writ petition, the very first appeal was disposed of. Therefore, according to him, the petitioner's remedy lies in his challenging the Second Appeal.

2. At any rate, Shri Bhole, the learned counsel for the respondents, objects to the withdrawal. He wants the respondents' liberty preserved to raise all objections in the Second Appeal likely to be filed by the petitioner.

3. The Writ petition is dismissed as withdrawn. Nevertheless, the Court clarifies that neither party stands affected by this withdrawal. They

will have all their rights and contentions intact to be urged in the Second Appeal.

DAMA SESHADRI NAIDU, J.

AP/-